

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-519**  
IB-3372/ND/2019  
New IA/1125/2021

**IN THE MATTER OF:**

Satish Mittal

V/s

M/s Ozone Builders and Developers Pvt Ltd

....Applicant

....Respondent

**SECTION**

Sec. 9 IBC

**Order delivered on 04.03.2021**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Adv. Shadan, Mr. Bharat Gupta

For the Respondent

: Tarun Singla, Advocate, K.C. Joshi Advocate

**ORDER**

**IA/1125/2021**

This is the additional document filed by the petitioner. The same is taken on record and will be considered with IB-3372/ND/2019. With order the present IA stands disposed off.

**IB-3372/ND/2019**

On the request of Ld. Counsel, list the matter on **23.03.2021**. Ld. Counsel for the petitioner is directed to convince us on the point of limitation.

  
**(K.K. VOHRA)**  
**MEMBER (T)**

  
**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**